

Item NO.9

M.A. No.131/2005  
O.A. No.2896/2003

19.1.2005

Present : Shri R.N. Singh, learned counsel for the applicants in MA 131/2005

**MA 131/2005**

Heard learned counsel for the applicants in MA 131/2005.

- 2. Respondents have filed MA 131/2005 seeking extension by four months' time to comply with the orders passed by this Tribunal on 17.11.2004 in OA No.2896/2003.
- 3. It is stated by the applicants in MA 131/2005 that the order was received in the office of the respondents along with counsel's letter dated 10.12.2004. The same has been processed and sent to competent authority for taking a decision as per directions of this Tribunal. They have further submitted that the matter requires processing of the case through prescribed channel at various levels in the department, i.e., Chief Engineer, Bareilly Zone, Bareilly, E-in-C's Branch, Army Headquarters, Legal Adviser (Defence) etc. for implementation of the orders. They may be given some more time.
- 4. It is seen that vide order dated 17.11.2004, OA 2896/2003 had been allowed by this Tribunal with same directions as were given in OA 2140/2002 vide dated 25.7.2003. In the said case, respondents were directed to permit to perform their duties as they had already been communicated the appointment



appricants 8

(2)  
(9)

letters which had become effective. They were further directed to allow the applicants to perform their duties forthwith.

5. Since respondents have stated that they are taking time to implement the orders passed by this Tribunal and are already processing the case, they are granted only two months' time to comply with the directions. It is made clear that no further extension shall be granted.

6. With the aforesaid direction, MA 131/2005 is disposed of.

  
(Mrs. MEERA CHHIBBER)  
MEMBER (JUDICIAL)

/ravi/